

THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

ORDER SHEET

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Orders of the Tribunal

O.A. No. 290/00175/15 (Pancha Ram Vishnoi vs UOI & Ors)
Date of Order : 29/09/2015

Mr S.P. Singh, Counsel for applicant.

The OA is filed for seeking release of 60% arrears of 6th Central Pay Commission (CPC), amounting to Rs 56,688/- with interest @ 18% per annum and the matter has been taken up for consideration for admission today.

The learned counsel for applicant submits that the respondents have released 60% arrears of 6th CPC and he requested to award interest for delayed payment of the same.

In the context of releasing the arrears by the respondents, we are not inclined to admit the OA as the claim of interest on a delayed payment of arrears is a matter for the applicant to represent before the competent authority and in the event of filing representation by the applicant claiming interest, it is for the appropriate authority to consider and pass an appropriate order.

The OA is, therefore, disposed of, directing the respondent No. 4 i.e. The Postmaster General, Western Region, Jodhpur to consider and pass an appropriate order on the representation of the applicant claiming interest on delayed payment of 6th CPC arrears, within 3 months from the date of receipt of this order, in the event of applicant submitting representation within a period of 15 days from today.

In view of above limited relief directing the applicant to file representation and respondent No. 4 to decide the same, the requirement of issue of notices to the respondents is dispensed with and OA is disposed of accordingly at admission stage.


[Meenakshi Hooja]
Administrative Member


[Justice Harun-Ul-Rashid]
Judicial Member